

Untouchability

*1541. **Shri Kajrolkar** : Will the minister of Home Affairs be pleased to state:

(a) the amount allotted to the various states during 1955-56 under the First Five Year Plan for the removal of untouchability (Statewise) ; and

(b) the amount surrendered by each State out of their allotments for this purpose during 1954-55 ?

The Deputy Minister of Home Affairs (Shri Datar): (a) A statement giving the information is laid on the Table of the House [See Appendix VIII, annexure No. 53].

(b) The information is being collected and will be laid on the Table of the House.

Shri Kajrolkar : Is it a fact that out of the Rs. 15 crores allotted, Rs. 10 crores have not been utilised by the State Governments during the four-year period ?

Shri Datar : That is not correct. Only a portion was not utilised, but that portion will be given in the last year of the first five years.

Shri Thimmaiah : May I know whether the Central Government has invited specific proposals or schemes from the State Governments, not only for removal of untouchability but also for promoting the educational and economic interests of the Scheduled Castes and tribal people under the Second Five Year Plan ?

Shri Datar : Yes. Under the Second Five Year Plan wider scope has been given to the State Governments and the schemes are being scrutinised.

Shri Ram Dhani Das : May I know the steps taken by the Bihar Government to utilise the money granted to them ?

Shri Datar : We have taken steps with all the State Governments to see that the amount is spent.

श्री गणपित राम : क्या मैं जान सकता हूँ कि उत्तर प्रदेश सरकार को सेन्ट्रल गवर्नमेंट से कितना रुपया दिया गया था और उस में से सब खर्च हुआ है या नहीं, अगर नहीं हुआ है तो क्या तमाम स्टेट गवर्नमेंट्स को कोई वानिंग दी गई है ?

Shri Datar : In the first place we do not give any warnings at all. We request them and we desire that they should spend the money as early as possible. So far as the U. P. Government are concerned, I have not got the figure here, but if I remember aright, I have answered a question on this specific issue in this House.

श्री बांगड : क्या सरकार को यह मालूम है कि अस्पृश्यता अभियोग अधिनियम के पास हो जाने पर भी बाज हैडक्वार्टर्स पर उस अधिनियम की कापियां नहीं पहुंची ह, इसलिये बहुत सी रिपोर्टों के ऊपर अभी तक कोई ध्यान नहीं दिया गया है ?

Shri Datar : To a certain extent, what the hon. Member said is true. There is some untouchability there and steps are being taken to remove it from all the quarters and, in particular, from the rural areas.

Shri Nanadas : May I know whether it is a fact that the Secretary, Harijan Sevak Sangh, Hyderabad State, has purchased the jeep car for Rs. 8,000 in the name of untouchability removal and also another person has drawn amounts from this grant on two *benami* names ?

Mr. Speaker : Order, order.

Shri Kamath : The statement laid on the Table shows that the largest allocation of Rs. 6,00,000 has been made to Uttar Pradesh. Is it because that untouchability is at its worst there or is it on the basis of population ?

Shri Datar : There are a number of considerations taken into account the population of the Scheduled Castes, their requirements and lastly the number of practicable schemes.

Punjab Development Scheme

*1542. **Shri D. C. Sharma** : Will the Minister of Finance be pleased to state:

(a) the amount of grants in-aid sanctioned in favour of the Punjab Government for development schemes of the State in the year 1954-55 ; and

(b) the amount actually paid so far ?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat) : (a) Grants-in-aid sanctioned in favour of the Punjab Government for development schemes of the State in the year 1954-55 amounted to Rs. 312.83 lakhs.

(b) A sum of Rs. 277.35 lakhs was actually paid to the State Government for the year 1954-55.

Shri D. C. Sharma : For what purpose these grants-in-aid were sanctioned ?

Shri B. R. Bhagat : They were for development schemes and there is a long list of development schemes for which